

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 1399 of 2020

Mukesh Ranjan Singh

...Petitioner

-V e r s u s-

The State of Jharkhand, through the Secretary, Department of Mines and Geology, Government of Jharkhand & Ors.

...Respondents

CORAM: - HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner :- Mr. Shailendra Kumar Singh, Advocate

For State :- Mr. Deepak Kumar Dubey, A.C. to A.A.G.-II

02/10.09.2020

The present case is taken up through video conferencing.

At the request of the learned counsel for the petitioner, the defect, as pointed out by the office, is ignored for the present.

Mr. Deepak Kumar Dubey, learned A.C. to A.A.G.-II, prays for and is allowed four weeks' time to seek instruction and file counter affidavit.

Put up this case after four weeks under the appropriate heading.

(Rajesh Shankar, J.)

Ritesh